

Act No. XLI of 1949

5-7-49

[ AS PASSED BY THE DOMINION LEGISLATURE ]

A  
BILL

Repealed by Act 48 of 1952

further to amend the Child Marriage Restraint Act, 1929.

WHEREAS it is expedient further to amend the Child Marriage Restraint Act, 1929 (XIX of 1929), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

**Short title.**—This Act may be called the Child Marriage Restraint (Amendment) Act, 1949.

**2. Amendment of section 2, Act XIX of 1929.**—In clause (a) of section 2 of the Child Marriage Restraint Act, 1929 (hereinafter referred to as the said Act), for the word “fourteen” the word “fifteen” shall be substituted.

**3. Amendment of section 3, Act XIX of 1929.**—In section 3 of the said Act, for the words “shall be punishable with fine which may extend to one thousand rupees” the words “shall be punishable with simple imprisonment which may extend to fifteen days, or with fine which may extend to one thousand rupees, or with both” shall be substituted.

**4. Amendment of sections 4, 5 and 6, Act XIX of 1929.**—In sections 4, 5 and 6 of the said Act, for the words “simple imprisonment which may extend to one month, or with fine which may extend to one thousand rupees, or with both”, the words “simple imprisonment which may extend to three months and shall also be liable to fine” shall be substituted.

**5. Omission of section 7, Act XIX of 1929.**—Section 7 of the said Act shall be omitted.

**6. Substitution of new section for section 10, Act XIX of 1929.**—For section 10 of the said Act, the following section shall be substituted, namely:—

“10. *Preliminary inquiries into offences.*—Any Court, on receipt of a complaint of an offence of which it is authorised to take cognizance, shall, unless it dismisses the complaint under section 203 of the Code of Criminal Procedure, 1898 (V of 1898), either itself make an inquiry under section 202 of that Code or direct a Magistrate subordinate to it to make such inquiry.”

**7. Omission of section 11, Act XIX of 1929.**—Section 11 of the said Act shall be omitted.

Applied to Spiti & Lahaul, see Punjab Court.  
Notfn. No. 1002-P6/50/6489, dt. 29-6-50.